

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. OA 1026 of 97

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Hon'ble Mr. B. P. Singh, Administrative Member

BISWANATH DAS & ANR.

VS

UNION OF INDIA & ORS.

For the applicants : Mr. B. Mukherjee, counsel

For the respondents: Ms. K. Banerjee, counsel

Heard on : 23.12.98

Order on : 23.12.98

O R D E R

D. Purkayastha, J.M.

The matter is taken up for admission. But the 1d. counsel for the respondents raise preliminary objection on the face of the application submitted by the applicant and she submits that in the cause-title and also in the verification the applicant No. 1 claims to be aged 40 years and as the applicant No. 2 claims to be aged 38 years on the date of filing of the application. That statement is verified in the verification. So in view of the age recorded in the application they are not eligible to be considered for appointment as they were found to be minor at the date of appointment. So the application is found to be infructuous and is dismissed accordingly. No order as to costs.

J. M. D.

MEMBER (A)

in

H. S. S.

MEMBER (J)